

ITEM NO.1501

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1779/2019

JODHRAJ & ANR.

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

([HEARD BY : HON. ASHOK BHUSHAN AND HON. M.R. SHAH, JJ])

WITH

Cr1.A. No.1780/2019 (II)

Date : 29-11-2019 These appeals were called on for pronouncement of judgment.

For Appellant(s)

Ms. Gouri Karuna Das Mohanti, Adv.  
Mr. Pawan Kumar Sharma, Adv.  
Mr. Ali Jethmalani, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

Mr. Milind Kumar, AOR

For Respondent(s)

Mr. Milind Kumar, AOR  
Ms. Nidhi, AOR

O R D E R

Hon'ble Mr. Justice M.R. Shah pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Ashok Bhushan and His Lordship.

Criminal Appeal No.1779/2019 is allowed and Criminal Appeal No.1780/2019 is dismissed in terms of the signed non-reportable judgment.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER

(signed non-reportable judgment is placed on the file)